

REPRESENTATION OF THE PEOPLE
AMENDMENT BILL*

[Insertion of new sections 77A and
168A]

श्री मधु लिमये : (बांका) : उपाध्यक्ष
मयहोदय, मैं लोक प्रप्रतिनिधित्व अधिनियम,
1951 का श्री संशोधन करने वाले विधेयक
को पेश करने की अनुमति चाहता हूँ ।

MR. DEPUTY-SPEAKER: The question
is :

"That leave be granted to introduce
a Bill further to amend the Representa-
tion of the People Act, 1951."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक पेश करता हूँ ।

15.03 hrs.

STATE BANK OF INDIA (AMEND-
MENT) BILL*

[AMENDMENTS OF SECTIONS 17, 19 ETC.]

श्री मधु लिमये (बांका) : उपाध्यक्ष
महोदय, मैं भारतीय स्टेट बैंक अधिनियम,
1955 का श्री संशोधन करने वाले विधेयक
को पेश करने की अनुमति चाहता हूँ ।

MR. DEPUTY-SPEAKER: The ques-
tion is:

"That leave be granted to introduce
a Bill further to amend the State Bank
of India Act, 1955."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक पेश करता हूँ ।

ALIGARH MUSLIM UNIVERSITY
(AMENDMENT) BILL*

[AMENDMENT OF LONG TITLE AND
PREAMBLE, ETC.]

SHRI C. H. MOHAMED KOYA
(Manjeri): I beg to move for leave to
introduce a Bill further to amend the
Aligarh Muslim University Act, 1920.

MR. DEPUTY-SPEAKER: The ques-
tion is:

"That leave be granted to introduce
a Bill further to amend the Aligarh
Muslim University Act, 1920."

The motion was adopted.

SHRI C. H. MOHAMED KOYA: I
introduce the Bill.

MR. DEPUTY-SPEAKER: Shri
Yamuna Prasad Mandal—absent. Shri
Prasannabhai Mehta—absent. Shri
Vishwanath Pratap Singh—absent.

15.04 hrs.

CONSTITUTION (AMENDMENT) BILL

[Amendment of article 124] by Shri Atal
Bihare Vajpayee—Contd.

MR. DEPUTY-SPEAKER: We will
now take up further consideration of the
Constitution (Amendment) Bill moved
by Shri Vajpayee. Out of the five hours
allotted for the Bill we have taken 4
hours and 25 minutes. There is a
balance of 35 minutes. Two more mem-
bers have given their names. Shri Mishra.

SHRI SHYAMNANDAN MISHRA:
(Begusarai): Mr. Deputy-Speaker, Sir, I
do not support this Bill of the hon. Mem-
ber, Shri Vajpayee, although I am com-
pletely in agreement with the spirit of the
Bill.